

Rep. by Act.....19.....of 1988, S. 2 & sch. I

THE GOVERNMENT OF UNION TERRITORIES
(AMENDMENT) ACT, 1980

No. 1 of 1980

[8th February, 1980.]

An Act further to amend the Government of Union Territories
Act, 1963.

BE it enacted by Parliament in the Thirty-first Year of the Republic
of India as follows:—

1. (1) This Act may be called the Government of Union Territories (Amendment) Act, 1980. Short title and commencement.

(2) It shall be deemed to have come into force on the 25th day of September, 1979.

20 of 1963. 2. After section 51 of the Government of Union Territories Act, 1963 (hereinafter referred to as the principal Act), the following section shall be inserted, namely:— Insertion of new section 52.

“52. Where the Legislative Assembly of a Union territory is dissolved, or its functioning as such Assembly remains suspended, on account of an order under section 51, it shall be competent for the President to authorise when the House of the People is not in session expenditure from the Consolidated Fund of that Union territory pending the sanction of such expenditure by Parliament.”. Authorisation of expenditure by President.

8 of 1979. 3. (1) The Government of Union Territories (Amendment) Ordinance, 1979, is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.